

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.202
CP(IB)/144(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Natraj Proteins Limited

.....Applicant

V/s

Khedut Agro Engineering Private Limited

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dilip Kumar Jain, PCS

For the Respondent : Ms. M A Gogia, Adv.

ORDER

Both sides have filed written submissions. It is seen that application is filed with invoices not in proper format and there is no interest mentioned either in invoices or copy of invoices is filed. Ld. Counsel for the respondent raised certain issues being defective application. Both sides are directed to file clarification affidavit of not more than 2 pages on defects and further no rejoinder in the matter. Maintainability issue will be decided accordingly.

List for final consideration on 03.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)